

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 28 SEP 1994

APPLICATION NUMBER: 513 of 1994.

APPLICANTS:

Sri.M.Srinivasa v/s. Superintendent of Post Offices, Bangalore
East Division and another.

To:

1. Sri.M.Raghavendrachar, Advocate,
No.1074&75, Fourth Cross,
Banashankari First Stage,
Mysore Bank Colony,
Opp:Raghavendra Nursing Home Main Cross,
Bangalore-560 050.
2. Sri.M.Vasudega Rao, Addl.Central Govt.
Stng.Counsel,High Court Bldg,Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 16th September 1994.

Issued on
29/9/94 B.

of
9/

Se Seenuar 28/9
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE BENCH

ORIGINAL APPLICATION NUMBER 513 OF 1994

FRIDAY, THIS THE 16TH DAY OF SEPTEMBER, 1994.

Mr. Justice P.K. Shyamsundar, .. Vice-Chairman.

Mr. T.V. Ramanan, ... Member (A)

M. Srinivasa,
S/o Muniyappa,
Aged about 28 years,
ED Messenger, Virgonagar,
Bangalore-560 049. ... Applicant.

(By Advocate Shri M. Raghavendrachar)

v.

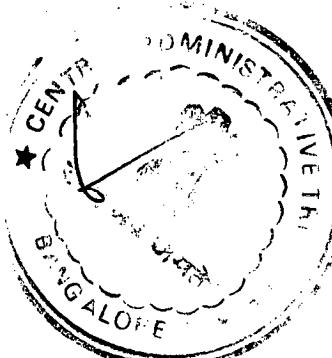
1. The Superintendent of Post Offices,
Bangalore East Division,
Bangalore.
2. The Assistant Superintendent of Post Office,
Bangalore East Sub-Division,
Bangalore. .. Respondents.

(By Standing Counsel Shri M. Vasudeva Rao)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:-

Admit. This application is by an aspirant for the office of Extra Departmental Messenger. His grievance is that he had all the requisite qualifications for manning the job and had in fact been interviewed on one occasion, but instead of proceeding with the selection which should have ensued, the department had however invited ~~for~~ fresh applications. Even on the second occasion the applicant enlisted himself as a candidate along with 12 others. When the matter was pending at the stage of selection, he has now come up with this application and contends herein that the department should not be permitted to open the pandora's box by considering fresh applications instead of concluding the earlier proceedings. We find that the applicant having applied for the second time pursuant to the instant notification



cannot now contend or attack the tenability of the second notification and ask the Tribunal to interfere in the selection proceedings. On this short ground this application fails and is dismissed. No costs.

Sdr

MEMBER(A)

np/

Sdr

VICE-CHAIRMAN

G. S. Sankar
Section Officer 234
Central Administrative Tribunal
Bangalore Bench
Bangalore